

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/4120/2021

This the 13th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Vishal Sharma, Son of Jagdish Chander Sharma, R/o Kohag, Tehsil Billawar & District Kathua, Aged 26 years.

.....Applicants

(Advocate:- Ms. Veenu Gupta)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary Education Department, Civil Sectt. Jammu and 3 o89rs.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the T.A. has become infructuous on account of certain developments which have taken place subsequently.

2. Accordingly, the T.A. is dismissed for having become infructuous.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun